

Listed On: 05-05-2025

Court No.:

Item No.: suppl

SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 000465-000465/2025

With

Interlocutory Application No(s) 115174/2025

Process Id: 809/2025

SANJAY SHARMA

... Petitioner(s)

VERSUS

UNION OF INDIA and others

... Respondent(s)

OFFICE REPORT OF FRESH CASE

1. This Writ Petition has been filed by Mr. TALHA ABDUL RAHMAN Advocate on-Record, on **01-05-2025**, praying therein as under:

- "a) To issue a writ, order or direction in the nature of Mandamus, calling upon the Respondent No.1 to produce the blocking order with reasons and records, if any, issued to Respondent No.3 for blocking the YouTube Channel of the Petitioner "4 PM " ;
- b) To issue a writ, order or direction quashing the blocking order passed by the Respondent No.1 aftercalling upon the Respondent No.1 to produce the blocking order with reasons and records;
- c) Issue an appropriate writ, order or direction or declaration quashing and setting aside Rule 16 of the Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009;
- d) Issue an appropriate writ, order or direction or declaration, declaring the said rule null and void and/or reading the word 'shall' to be a compulsory requirement and reading down Rule 8

of the Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009 to ensure a conjunctive reading of the term “or” as “and”, and ensure that the notice for blocking be issued to the intermediary as well as the person (originator or creator of the content);

e) Issue an appropriate writ, order, or direction or declaration striking down and/or reading down Rule 9 of the Blocking Rules, 2009, to mandate the issuance of a notice, opportunity of hearing, and communication of a copy of the interim order to the person (originator or creator of the content) prior to the passing of a final order;"

2. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
1	115174-2025	STAY APPLICATION	03-05-2025		

3. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
1	7547/2025	W.P.(C) No. 000161 / 2025	SOFTWARE FREEDOM LAW CENTER, INDIA AND ANR vs. UNION OF INDIA AND ANR	Pending (annexure P-7 page no. 239) tentative date of listing as per ICMIS 06.05.2025	referred to P-7 @ similar issue

4. The writ petition along with the application(s) above mentioned is

listed before the Hon'ble Court with this Office Report.

DATE: 03-05-2025

ASSISTANT REGISTRAR

Copy to :-

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